

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 230 of 2012 &**  
**I.A. No. 369 of 2012**

**Dated : 6<sup>th</sup> November, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Gateway Terminals India Pvt. Ltd. ... Appellant(s)**  
**Versus**  
**Maharashtra Electricity Regulatory Commission & Ors. ....Respondent(s)**

**Counsel for the Appellant(s) :** **Mr. Krishnan Venugopal, Sr. Adv.**  
**Mr. Sakya Chaudhuri**  
**Mr. Avijeet Kumar**  
**Ms. Mandakini Ghosh**  
**Ms. Anusha Nagarajan**  
**Mr. Kaushik**

**Counsel for the Respondent(s):** **Ms. Richa Bharadwaja for**  
**Mr. Buddy A. Ranganadhan for R.1**

**ORDER**

Admit. Issue notice in the Appeal as well as in the Application for Stay (I.A. No. 369 of 2012). Ms. Richa Bharadwaja takes notice on behalf of Respondent No.1. Notice to be issued to the other Respondents returnable on 05.12.2012. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Post the matter for hearing the I.A. on **05.12.2012.**

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

**ts/vs**